

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 952
ANSWERED ON FRIDAY, THE 21st JULY, 2017/
ASHADHA 30, 1939 (SAKA)**

REMOVAL OF INDEPENDENT DIRECTORS

QUESTION

952. SHRI GUTHA SUKENDER REDDY:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

(a) whether the Government is reviewing the process of removal of Independent Directors of a company and if so, the details thereof;

(b) whether the Securities and Exchange Board of India (SEBI) has sought the involvement of the Government for revising the rules in the process of removal of Independent Directors of companies by enacting a suitable amendment in the companies act and plug the loopholes in the act; and

(c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE

(SHRI ARJUN RAM MEGHWAL)

IN THE MINISTRY OF CORPORATE AFFAIRS

(श्री अर्जुन राम मेघवाल)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (c):- Yes, Madam. An amendment or otherwise to Section 169 would ensue after due process of consultation.
